File No. 4(2)GS/NCLAT/2017

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, MDS, (MTNL Building), 9, C.G.O. Complex, Lodhi Road, New Delhi- 110003

Dated: 22/11/2021

National Company Law Appellate Tribunal intends to dispose off an old Ford Fiesta Staff Car No. DL2CQ4943 (Ford Fiesta) (Model No. 2009) "On as is where is basis". Sealed bid for Price offered, may be submitted to Registrar, National Company Law Appellate Tribunal, 2nd & 3rd Floor, MDS, (MTNL Building), 9, C.G.O. Complex, Lodhi Road, New Delhi- 110003 by 13/12/2021 (Monday), 4:00 P.M. The sealed bid will be opened on 14/12/2021 (Tuesday) at 12:30 P.M. in the Cabin of Financial Advisor of this office.

The vehicle may be inspected on 08/12/2021 to 09/12/2021 between 10:00 A.M. to 05:00 P.M. at above mentioned address, for inspection, this office may be contacted at (Telephone No. 011-24306897). The terms of inviting bids are as under.

- 1. The bid shall be accompanied by bid security of Rs. 5000/- (Rupees five thousand only) by Demand Draft in favor of Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi, and envelop cover should be super scribed as bid for condemned vehicle No. DL2CQ4943 (Ford Fiesta).
- 2. The bids submitted without bid security shall be treated as defective and will not be accepted. The bidder shall not be allowed to withdraw his/her bid once submitted.
- 3. Successful bidder shall deposit the balance amount by cash or Demand Draft of Nationalized Bank in favor of PAO, MCA, within 5 days from the date of issue of letter after acceptance of bid by Competent Authority of NCLAT. Failure to deposit the balance amount by him/her the bid security shall be forfeited.
- 4. The vehicle will be delivered to the successful bidder on production of valid Identity proof and address proof.
- 5. Successful bidder shall be required to remove the aforesaid vehicle from the office premises at his own expenses within seven days during office hours otherwise penalty for not removing the vehicle @ Rs. 500/- per day will be levied.
- 6. The vehicle will be disposed off on "as is where is" basis and no guarantee for its worthiness or quality will be given by this Tribunal.
- 7. The Competent Authority reserve the right to accept or reject any or all of the bids without assigning any reason and decision taken by Competent Authority in this matter will be final.

(Vinod Pal) Financial Advisor

Proforma for disposal of car No. DL2CQ4943 (Ford Fiesta)

Name of bidder		
with valid ID		
No. (copy		
enclosed)		
Address with		
Proof (copy		
enclosed)		
PAN No. (copy		
enclosed)		
Contact No.		
Date		
Details of bid	Amount Rs.	
security	(in words)-	
	DD No	Date
	Bank	Branch

I/We have read the terms & conditions and abide by the decision of Competent Authority of NCLAT.

Signature

Name

Address

Mobile No.

To

Registrar, NCLAT 2nd & 3rd Floor, MDS, (MTNL Building) 9, C.G.O. Complex Lodhi Road New Delhi- 110003